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ITEM NO.19

COURT NO.14 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).30714/2014
(Arising out of impugned final judgment and order dated 04/04/2013
in SA No. 310/2013 passed by the High Court of Judicature at
Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS

Respondent(s)

(Office report for directions)

Date : 07/11/2016 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

[IN CHAMBERS]

For Petitioner(s) Mr. Vibhu Tiwari, Adv.

Mr. Ravi Prakash Mehrotra, AOR

For Respondent(s) Mr. Deepak Tyagi, Adv.

Mr. K. K. Gautam, Adv.

For Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following

O R D E R

The Office Report dated 18.10.2016 indicates that there are
defects in the memo of appearance/vakalatnama filed on behalf of
Respondent Nos. 2, 10, 11.

Learned counsel appearing on behalf of these respondents
states that he has filed vakalatnama correctly but the names of
Respondent Nos.2, 10 and 11 have been incorrectly mentioned in the
array of parties.

Since these parties were added during the course of the
proceedings in the Court below, he seeks a liberty to file an
application for the correction of the record.

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Liberty to do so is granted. An application shall be filed, as
stated, within a period of four weeks from today.

Respondent No.14 is reported to have died. Learned counsel for
the petitioners submits that he will file an application to bring
on record the LRs of deceased Respondent No.14 within a period of
four weeks from today.

List after four weeks.

(RASHI GUPTA)

SR. P. A. (MADHU NARULA)

COURT MASTER